


## HIGH COURT OF SIKKIM

### Statement showing Institution, Disposal and Pendency of cases as on 31.12.2017.

Cases	Total pendency at the beginning of December, 2017 (Civil-Criminal)		Institution during the month of December, 2017 (Civil - Criminal)		Total disposal during the month of December, 2017 (Civil - Criminal)		Pendency at the end of December, 2017 (Civil - Criminal)	
1. WRIT PETITION	86	---	11	---	03	---	94*	---
2. APPEAL	26	42	01	07	01	02	26	47
3. R. S. A.	05	---	---	---	---	---	05	---
4. F. A. O.	---	---	---	---	---	---	---	---
5. CONTEMPT	02	---	01	---	01	---	02	---
6. MISC. CASES	---	05	---	---	---	01	---	04
7. MISC. APPEAL	---	---	---	---	---	---	---	---
8. TRANSFER PETITION	---	---	---	---	---	---	---	---
9. BAIL APPLICATION	---	---	---	---	---	---	---	---
10. MAC APPEAL	09	---	---	---	02	---	07**	---
11. REVIEW	02	---	---	---	01	---	01	---
12. REVISION	05	04	---	---	---	---	05	04
13. MAT APPEAL	01	---	---	---	---	---	01	---
14. REVISION U/S19 OF THE (FAM CT)	---	---	---	---	---	---	---	---
15. LEAVE PETITION	---	05	---	01	---	01	---	05
16. ARBITRATION PETITION/APPEAL	03	---	---	---	---	---	03	---
17. S.A.O.	---	---	---	---	---	---	---	---
18. REFERENCE	---	---	---	---	---	---	---	---
19. C. O.	05	---	---	---	01	---	04	---
20. TAX APPEAL	02	---	---	---	---	---	02	---
21. Ex. P.	---	---	---	---	---	---	---	---
<b>GRAND TOTAL</b>	146	56	13	08	09	04	150	60

a) 1\* (One) WP (C) stand adjourned sine- die.

b) 02\*\* (Two) MAC Appeals have been restored in terms of the Order dated 10.10.2017 passed by Hon'ble Supreme Court in S. L. P. No. 27565 and 27566 of 2017.

  
 6/1/2018  
 DEPUTY REGISTRAR (Jud.)  
 High Court of Sikkim  
 Gangtok